

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3176 of 2020**

Ramesh Oraon ..... Petitioner  
-V e r s u s-  
The State of Jharkhand ..... Opposite Party

.....  
**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

.....  
For the Petitioner : Mr. Binod Singh, Advocate  
For the State : A.P.P

03/09.09.2020 .....  
Heard learned counsel for the parties through V.C.

Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.

Learned counsel for the State is directed to file counter-affidavit in this case

List this case on 18<sup>th</sup> September, 2020.

In the meantime no coercive steps shall be taken against the petitioner in connection with Lalpur, P.S. Case No. 339 of 2019, pending in the Court of learned Judicial Magistrate, Ranchi, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

**(Deepak Roshan, J.)**

Amardeep/